

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF AMEYA ECO-ZONE DEVELOPERS PVT. LTD.

1.	Name of corporate debtor	Ameya Eco-Zone Developers Private Limited
2.	Date of incorporation of corporate debtor	30 th January, 2007
3.	Authority under which corporate debtor is incorporated / registered	ROC- Mumbai, Maharashtra
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U45200MH2007PTC167389
5.	Address of the registered office and principal office (if any) of corporate debtor	103, Ameya House, Rajkumar Corner, Jayprakash Road, Andheri (West) Mumbai -400058, Maharashtra.
6.	Insolvency commencement date in respect of corporate debtor	Date of Order – 7 th June, 2024 Date of Receipt of Order – 13 th June, 2024
7.	Estimated date of closure of insolvency resolution process	10 th December, 2024 (From the date of receipt of the order)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Avinash Ambikaprasad Shukla IBBI/IPA/003/IP-ICAI-N-00243/2019-2020/12839
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: Level 3, Padma Palace, Plot No.79, Sector 28, Vashi, Navi Mumbai- 400703 Email: avinashshukla1708@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address: 1221, Maker Chamber V, Nariman Point, Mumbai - 400021. Email: rp.ameyadevelopers@gmail.com
11.	Last date for submission of claims	27 th June, 2024 (From the date of Receipt of Order)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable as per information available with IRP
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/en/home/downloads Physical Address: NA

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of corporate insolvency resolution process of Ameya Eco-Zone Developers Private Limited on 7th June, 2024 (Order received on 13th June, 2024).

The creditors of Ameya Eco-Zone Developers Private Limited, are hereby called upon to submit their claims with proof on or before 27th June, 2024 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class [specify class] in Form CA – Not Applicable

Submission of false or misleading proofs of claim shall attract penalties.

Date: 13th June, 2024
Place: Mumbai




Avinash Ambikaprasad Shukla
Interim Resolution Professional

IBBI Reg. No.: IBBI/IPA-003/IPA-ICAI-N-00243/2019-2020/12839
AFA: AA3/12839/02/070125/301093 valid upto 07.01.2025

WESTERN RAILWAY
REPLACEMENT OF CORRODED FENCING PANELS

Sr. Divisional Electrical Engineer (Sub), Western Railway, Mumbai Central, Mumbai-400 008. Invites E-Tender Notice No: **WR-MMCTOSUB (ESPT)/11/2023 (RT-5)**. Name of the work: Replacement of Corroded Fencing panels broken earth pit chambers with casts and trench covers at various 25 KV Installations in Mumbai suburban section. Estimated cost of work ₹ 51,38,085.10. Bid Security: ₹ 1,02,800/-. Date & time of submission: Not later than 15.00 Hrs. of 11.07.2024 in the prescribed manner. Date and time of opening: The tender will be open as above mentioned address on 11.07.2024 at 15.30hrs. Website particulars: The tender can be viewed and submitted through website www.ireps.gov.in. 0223

Like us on: [facebook.com/WesternRly](https://www.facebook.com/WesternRly)

CENTRAL RAILWAY
E-TENDER NOTICE

Assistant Work Manager, Central Railway, EMU, POH, Sanpada, Navi Mumbai. E-Tender Notice No: **RR/PR/SNPDP/22/27/24-25/03**. Name of the Work: POH of DEMU Trailer Coach Bogies at EMU POH Workshop SNPD, Qty: 96, Bogies for 2 years. Approx. Cost of work: Rs. 5078112. Earnest Money: Rs. 101600/- . Cost of Tender Form: Nil. Completion period: 24 Months. Date and time of closing of tender submission: 02.07.2024 upto 12:00 hrs. Bidding start date: 18.06.2024. Tenders shall be accepted only in E-Tendering format through the website www.ireps.gov.in. Tender document is available on the website. DE-184

खतरनाक व विस्फोटक सामान के साथ यात्रा करना दंडनीय अपराध है

CENTRAL RAILWAY
DOOR FRAME ASSEMBLY WORK

Dy. Chief Material Manager (CWE), C&W Workshop Matunga, Mumbai-400019. Tender Notice No: **CWE/MTN/8524581/2024**. Tender No: **8524581/2**. Description: Set of items for end door arrangement. One set consists of three items: i) 01 number of Door Frame Complete Assembly as per Drg: RDSO/CG/DRG/21043, ii) 06 nos of door hinge pin as per Drg: RDSO/CG/DRG/21042 item 16 & iii) 06 nos of hinge as per Drg: RDSO/CG/DRG/21042 item 17. Unit: 100 sets. Opening Date: 15.07.2024. Amount: 9433274/-. Complete details of tenders are available at Central Railway official website www.ireps.gov.in the complete documents can be downloaded from the website. DE-182

खतरनाक व विस्फोटक सामान के साथ यात्रा करना दंडनीय अपराध है

WESTERN RAILWAY
PUBLIC AUCTION NOTICE

Un booked and unconnected goods have been received from various stations at Lost property office, Parcel Depot, Grant Road. In this regard an auction of these un booked and unconnected goods has been scheduled on 25 June 2024 (Tuesday) at 11:00 hrs at Lost Property office parcel Depot Grant Road, near Grant Road Railway Station, Mumbai. 0232

Like us on: [facebook.com/WesternRly](https://www.facebook.com/WesternRly)

EASTERN RAILWAY
Corrigendum

Corrigendum No. 1 to Tender Notice No. ASN/01 of 2024-25 for the work of Preparation of General Arrangement Drawing for Minor bridges, ROB, Major Bridges, ROR, Multicelled Box bridges, non standard RCC boxes and structural design & drawing of important Bridge, major bridges, RORs, Multicelled Box bridges, non-standard RCC boxes etc. in New Andral to Pradhankhanta section under Dy/CE/Con+Eastern Railway/Asanol in connection with New Andral-Pradhankhanta multi tracking work published earlier by Dy. Chief Engineer/Con/I, Eastern Railway, Asanol. The E-Tender No. of the above Tender Notice should be read as **01-WT-DCE-I-ASN-ER-24-25** instead of 01-WT-DCE-I-ASN-ER-24-25 CON-29/2024-25

Tender Notices are also available at Website www.einindianrailways.gov.in/www.ireps.gov.in

Follow us at: [@EasternRailway](https://www.facebook.com/EasternRailway) [@easternrailwayheadquarter](https://www.facebook.com/easternrailwayheadquarter)

WESTERN RAILWAY
SUPPLY AND REPLACEMENT OF BIO-TANK MOUNTING BRACKETS

Chief Workshop Manager, Carriage Repair Workshop, Western Railway, N. M. Joshi Marg, Lower Parel, Mumbai - 13, invites E-Tender Notice No: **WR-PL-ME-EST-505460 dtd.12.06.2024**. Name of work with its location: "Supply and replacement of Bio-tank mounting brackets (J brackets) as per RCF's drawing no. LE1141, LE11442 and LE11443". Approx. Estimated Cost: ₹ 2,173,468.80. EMD: ₹ 49,500.00. Last date & time for online Submission of e-bids & opening of e-Tenders: On 10/07/2024 at 14:00 hours & 14:30 hours. The bids forms and other details like corrigendum can be obtained from the website: www.ireps.gov.in. 0228

Like us on: [facebook.com/WesternRly](https://www.facebook.com/WesternRly)

PUBLIC NOTICE

Notice is hereby given that share certificate No. 02, distinctive numbers from 006 to 010 of the ELIZABETH APT. CO-OP HSG SOCIETY, Near Pragati Complex, Faterwadi, Vasai East - 401208 in the name of late Mr. Satish Bandura Desai have been reported lost/misplaced and an application has been made to the society for issue of duplicate share certificate and NOC by his wife Mrs. Vrinda Satish Desai.

The society hereby invites claims or objections in writing with documentary proof for issuance of duplicate share certificate within 14 (fourteen) days from the publication of this notice. If no claims/objections are received during this period the society shall be free to issue duplicate share certificate and NOC according to bye-laws of Society, Date: 14/06/2024

Sd/-
Chairman
Elizabeth Co-Op Hsg. Society

PUBLIC NOTICE

The Notice is hereby given to the public that **Mr. Vipul Suresh Sheth**, owner of Flat No.1201-B on the 12th Floor of Building No.6 "BPS AASTHA" of BPS AASTHA CHS LTD., situated at Devidayal Road, Mulund (West), Mumbai-400 080 have lost or misplaced his Share Certificate No. 79 bearing distinctive Nos. from 391 to 395 allotted for the said flat. The said member has applied to the Society for issue of Duplicate Share Certificate. Any person having or claiming to have any right, title, interest to or in the above mentioned Share Certificates or in any part thereof or have any claim, should inform to the **Secretary, BPS AASTHA CHS LTD.**, having registered office at Devidayal Road, Mulund West, Mumbai-400 080, within 14 days from the date of publication hereof, along with necessary supporting evidence of his/her claim. If objection is not received within 14 days, from the date of Publication of this notice, then society will proceed to issue Duplicate Share Certificates to the said member and no claims or objections received thereafter will be considered.

Sd/-
Secretary,
BPS AASTHA CHS. LTD.
Place: Mumbai Date: 14/06/2024

WESTERN RAILWAY - RAJKOT DIVISION
(E-AUCTION FOR PRADHAN MANTRI BHARTIYA JANASHADHI KENDRA)

(With reference to the above, Bids are invited on E-auction for Rajkot Division for the following catalogues, which have been already published on the IREPS Website. The details are as under:

Catalogue No.	Type of contract	Category	Date & Time of E-Auction
RJT-ADVT-24-002	Pradhan Mantri Bhartiya Janashadhi Kendra	PMBJK	E-Auction for the lots will start at 11:00 Hrs. on date 25.06.2024

The lot wise details under above mentioned catalogue no. are available on the head of the upcoming e-auction. Zone: Western Railway, Unit : Rajkot Division Commercial on WWW.IREPS.GOV.IN website.

Like us on: [facebook.com/WesternRly](https://www.facebook.com/WesternRly) Follow us on: twitter.com/WesternRly

WESTERN RAILWAY-AHMEDABAD DIVISION
CONTRACT WORK FOR SUPPLY AND PASTING OF DIGITALLY PRINTED VINYL COATED LAMINATED STICKERS

Tender Notice (NIT); E-Tender Notice No: **DRM(M)ADI/12/2024-25 dated 08.06.2024**; E-Tender is invited from eligible contractors for the following work: Name of the Work: Contract work for supply and pasting of digitally printed vinyl coated laminated stickers for Destination boards, Belly (Panel) boards and Coach indication / Triangular number plates as per railway drawings for Primary Trains of Coaching Depot Kankaria for a period of two years. Tender No: **M 442/19/Vinyl Stickers/Boards/KF/ Estimated Cost of work: ₹ 21,62,779.20**. (Rupees Twenty One Lakh Sixty Two Thousand Seven Hundred Seventy Nine and Paise Twenty Only). Bid Security: ₹ 43,300/- (Rupees Forty Three Thousand Three Hundred Only). Date & Time of tender closing and opening: Closing at 15:00 hrs. on dated 05/07/2024. Website particulars: Notice Board location where complete details of tender can be seen & address of the office of tendering authority: www.ireps.gov.in Office of Sr. Coaching Depot Officer, Coaching Depot - Kankaria, Gomatiapur Railway Yard, Near Nagari Mill, Ahmedabad (Western Railway) - 380021

Like us on: [facebook.com/WesternRly](https://www.facebook.com/WesternRly)

WESTERN RAILWAY-RAJKOT DIVISION
SIGNALLING WORK

(1) E-Tender Notice No. **DRM-RJT-24-25-Snt-E-06 Dtd: 04/06/2024**; Address of the office: Divisional Railway Manager (S&T), Western Railway, Kothi Compound, Rajkot - 360001; Website particular: www.ireps.gov.in; Tender No: **DRM-RJT-24-25-Snt-E-06 Dtd: 04/06/2024**; Name of work: Rajkot Division - Signalling work in connection with Reliability improvement of LC gates by Provision of IFS at 17 Nos. of LC Gates; Tender Cost: ₹ 2,10,29,983.05 (₹ Two Crore Twelve Lakh Two Thousand Sixty Three Rupees and Five Paise only); Earnest Money Deposit: ₹ 2,56,000/- (₹ Two Lakh Fifty Six Thousand only); Tender Form Fee: ₹ 00.00 (ZERO) As Per Para - 3, GCC- July-22; Last Date & time for online apply: on Date 04/07/2024 upto 15:30 hours.

Like us on: [facebook.com/WesternRly](https://www.facebook.com/WesternRly)

CENTRAL RAILWAY
ELECTRIFICATION WORK

Open Tender Notice No. **LCP/DR/GS/CSMT/467/2024/03**, Dated: **07.06.2024**. Dy. Chief Electrical Engineer (Const.) Dadar, Near Tilak Bridge, Opposite to Platform No.5 of Western Railway, Dadar (West) Mumbai - 400028 on behalf of the President of India invites open tenders online through website from reputed contractors for the following work: Name of work: "Electrification of Extended Platforms Nos. 12 & 13 for Two coaches in connection with work of 'Chhatrapati Shivaji Maharaj Terminus, Phase II in Mumbai Division of Central Railway'. Approx. Cost: Total Cost of work Rs.2,81,35,056/- (Rupees Two Crore Eighty One Lakh Thirty Five Thousand Fifty Six only). Earnest money: Rs.2,90,700/- (Rupees Two Lakh Ninety Thousand Seven Hundred Only) or as guided by the website www.ireps.gov.in. Completion period: 03 (Three) months including monsoon. Cost of Tender Forms: NIL. Validity of Offer: 60 (Sixty) days. Website: Tender Notice & Tender document can be accessed from Website www.ireps.gov.in. Date & Time of submission: on 02.07.2024 upto 15:00 hours. Date & Time of tender opening: on 02.07.2024 after 15:15 hours. Note: Prospective tenderers are advised that before tendering their offers electronically, they should refer to the CRIS website www.ireps.gov.in for tender details regarding terms & conditions, eligibility criteria, mode of submission of cost of EMD & Tendered document. DE-179

खतरनाक व विस्फोटक सामान के साथ यात्रा करना दंडनीय अपराध है

WESTERN RAILWAY
PROVISION OF MULTI PURPOSE STALL (MPS)

E-Auction to be conducted for Multi Purpose Stall at C & D category Stations & Tea Stalls at "D" category stations for the month of June 2024.

Sr. No.	AUCTION CATALOGUE No.	STATION	LOCATION
1	MMCT-CTG-24-6	Vangaon	PF No. 1 between pillar No. 19 & 20.
2	MMCT-CTG-24-6	Amalsad	PF No. 1 at CH 285 to 290 m.
3	MMCT-CTG-24-6	Saphale	PF No. 2 between pillar no. 25 & 26.
4	MMCT-CTG-24-6	Dahisar	PF No. 2/3 between pillar no. 25 & 26.
5	MMCT-CTG-24-6	Boisar	Concourse Hall
6	MMCT-CTG-24-6	Sanjan	Waiting Hall facing PF No.1.

The above auction catalogue Type of Unit: Multi Purpose Stall (MPS), Area (Sq. Ft): 60. Date of e-Auction: 24.06.2024 & Time of e-Auction: 12:00 hrs.

Sr. No.	AUCTION CATALOGUE No.	STATION	LOCATION
1	MMCT-CTG-24-5	Dondaicha	PF No. 2, 05 meter distance from OHE mast KM No. 190/26 towards Jalgaon side.
2	MMCT-CTG-24-5	Nardana	PF no. 1 near entrance to new station building.

The above auction catalogue Type of Unit: Tea Stall, Area (Sq. Ft): 60. Date of e-Auction: 24.06.2024 & Time of e-Auction: 12:00 hrs.

Note: Prospective bidders are requested to visit e-Auction leasing module on IREPS website www.ireps.gov.in. The lot wise details are available there in under the mentioned catalogue. 0230

Like us on: [facebook.com/WesternRly](https://www.facebook.com/WesternRly) Follow us on: twitter.com/WesternRly

CENTRAL RAILWAY, PUNE DIVISION
E-Tender Notice No: PA.L.D.C. T.2023.16. Date: 12.06.2024

Divisional Electrical Engineer (Construction), Pune, invites open tenders for the work: "Electrification of Residential Quarters (Type IV-10 Units), Type III-76 Units and Type II-158 Units). Electrification of station buildings and platforms etc. at 3 nos. crossing stations (Wadvani, Sirsala and Tokawadi) and 5 nos. halt stations (Mauj, Ghatsawali, Telgaon, Jawala and Nagpur). Power supply arrangement with 100KVA and 200 KVA Transformers for staff quarters and station buildings, Provision of Miscellaneous items such as water supply arrangement, Glow sign boards, digital sinages boards at various locations, in Ahamdnagar - Beed - Parali section, in connection with Ahamdnagar, Beed - Parli new line work". Estimated Cost: Rs. 6,83,31,561.37/- . Bid Security: Rs. 4,91,700/- . Completion period: 18 months including monsoon period. Validity of offer: 60 days from date of opening of Tender. Date and time for submission and opening: uploaded on or before 04.07.2024 upto 15:00 hours and will be opened at 15:00 hours on the same day. For details visit website www.ireps.gov.in

DE-17 ADEE (C), Ahmednagar

खतरनाक व विस्फोटक सामान के साथ यात्रा करना दंडनीय अपराध है

CENTRAL RAILWAY
TRACTION MOTOR WORK

Dy. Chief Material Manager (CWE), C&W Workshop Matunga, Mumbai - 400019. Tender Notice No: **CWE/MTN/8524584/2024**. Tender No: **8524584/9**. Description: 3-phase traction motor IM3601A3 for Air Condition BHEL EMU consisting of (a) BHEL make Traction motor type IM3601AZ with pinion, (b) Gearcase, (c) NSU (Steel and rubber part), (d) Leather Bello. Unit: 2 sets. Opening Date: 11.07.2024. Amount: ₹ 8,13,560/- . Complete details of tenders are available at Central Railway official website www.ireps.gov.in the complete documents can be downloaded from the website. DE-181

खतरनाक व विस्फोटक सामान के साथ यात्रा करना दंडनीय अपराध है

BRIHANMUMBAI MAHANAGARPALIKA
-PUBLIC NOTICE-

Notice is hereby given that M/s. Fairdeal Realities, a partnership firm registered under the Indian Partnership Act, 1932, the Constituted Attorney to M/s. Infocus Properties Pvt. Ltd., a company registered under the Companies Act, 1956, the owner of the land bearing C.T.S. No. 579/C of village Oshiwara, has come forward for surrendering the land free of cost and free of encumbrances to the Brihanmumbai Municipal Corporation (BMC), more particularly described in the schedule hereunder written which is reserved for ROS1.5 (Garden/ Park) as per sanctioned Development Plan 2034 of 'K'West' Ward in lieu of grant of the Transfer of Development Rights (T.D.R.) in form of Development Right Certificates as per the provision of regulation no. 32 of Development Control and Promotion Regulations for Greater Mumbai, 2034.

Any person or persons (which means and includes Individuals, Firms, Companies, Association of person statutory bodies/ entities or any other authorities, etc.) having any share, right, title, interest, claim, demand or objection in respect of the said land mentioned in the Schedule hereunder written or any part thereof, as and by way of ownership, sale, exchange, transfer, lease, sub-lease, mortgage, gift, tenancy, leave and license, trust, inheritance, bequest, possession, maintenance, hypothecation, charge, lien, easement, litigation, disputes of whatsoever nature are or otherwise or any other rights or interests of whatsoever nature, are hereby called upon to make the same known in writing to the undersigned at the office of the Law Officer, Legal Department, Municipal Head office (Annexe Building), 3rd floor, Mahapalika Marg, Fort, Mumbai: 400 001, within 15 (fifteen) days from the date of publication hereof with documentary proof/ evidence or Court Orders thereof for any such purported claim/ objection, otherwise such claim or demand shall be deemed to have been waived to all intents and purposes.

If no claim or objection is received as mentioned hereinabove, BMC will complete the procedure of grant T.D.R. on its own merits without making any reference or regards to any such purported claim or interest which shall be deemed to have been waived for all intents and purpose and the same shall not be binding upon the BMC.

THE SCHEDULE ABOVE REFERRED TO:- (TDR/WS/KW-1048)

All that pieces or parcels of vacant land or grounds situate, lying and bearing C.T.S. No. 579/C of village Oshiwara, in the Registration District and Sub-District of Mumbai City and Mumbai Suburban, admeasuring 888.34 sq. mtrs. or thereabouts, reserved for ROS1.5 (Garden/ Park) as per sanctioned Development Plan 2034 of 'K'West' Municipal Ward and bounded as follows:

On or towards the East by : C.T.S. No. 579/A of village Oshiwara
On or towards the West by : C.T.S. Nos. 590 and 591 of village Oshiwara
On or towards the South by : C.T.S. No. 720/A/4 of village Oshiwara
On or towards the North by : C.T.S. No. 579/A of village Oshiwara

Dated 13 day of June, 2024

Sd/-
(Shri. Sunil Sonawane)
Advocate & Law Officer
For Brihanmumbai Municipal Corporation
PRO/219/ADV/2024-25
Avoid Self Medication

FORM A PUBLIC ANOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF AMEYA ECO-ZONE DEVELOPERS PVT. LTD

RELEVANT PARTICULARS	
1. Name of corporate debtor	Ameya Eco-Zone Developers Private Limited
2. Date of incorporation of corporate debtor	30th January, 2007
3. Authority under which corporate debtor is incorporated / registered	RCC-Mumbai, Maharashtra
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U45200MH2007PC167389
5. Address of the registered office and principal office (if any) of corporate debtor	103, Ameya House, Rajkumar Corner, Jayprakash Road, Andheri (West) Mumbai -400058, Maharashtra.
6. Insolvency commencement date in respect of corporate debtor	Date of Order - 7th June, 2024 Date of Receipt of Order - 13th June, 2024
7. Estimated date of closure of insolvency resolution process	10th December, 2024 (From the date of receipt of the order)
8. Name and registration number of the insolvency professional acting as interim resolution professional	Avinash Ambikprasad Shukla IBBI/IPA/003/IPA-ICAI-N-00243/2019-2020/12839
9. Address and e-mail of the interim resolution professional, as registered with the Board	Address: Level 3, Padma Palace, Plot No.79, Sector 28, Vashi, Navi Mumbai-400703 Email: avinashshukla1708@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	Address: 1221, Maker Chamber V, Nariman Point, Mumbai - 400021 Email: ipa_ameyadevelopers@gmail.com
11. Last date for submission of claims	27th June, 2024. (From the date of Receipt of Order)
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable as per information available with IRP
13. Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	Not Applicable
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/home/downloads Physical Address: NA

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of corporate insolvency resolution process of Ameya Eco-Zone Developers Private Limited on 7th June, 2024 (Order received on 13th June, 2024).

The creditors of Ameya Eco-Zone Developers Private Limited, are hereby called upon to submit their claims on or before 27th June, 2024 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class (specify class) in Form CA - Not Applicable

Submission of false or misleading proofs of claim shall attract penalties.

Date: 13th June, 2024 Sd/-
Place: Mumbai Avinash Ambikprasad Shukla
Interim Resolution Professional
IBBI Reg. No.: IBBI/IPA-003/IPA-ICAI-N-00243/2019-2020/12839
AFA: AA3/12839/02/070125/301093 valid upto 07.01.2025

NOTICE

NOTICE is hereby given that we are investigating the title of Crnal Developers, a partnership firm registered under the Indian Partnership Act, 1932 and having their office at 03, Ground Floor, Crystal Enclave Cooperative Housing Society Ltd., St. Anthony Road, Kadam Wadi, Vakola, Santacruz (East), Mumbai-400055, in respect of the Property more particularly described in the Schedule hereunder written.

All persons having any claim or interest against or to the Property or any part thereof by way of sale, assignment, mortgage, trust, lien, gift, charge, possession, inheritance, lease, tenancy, maintenance, easement or otherwise whatsoever are hereby required to make the same known in writing to the undersigned within 10 days from the date of publication hereof failing which such claim, if any, shall be considered as waived.

THE SCHEDULE ABOVE REFERRED TO

ALL THAT piece or parcel of land bearing C.T. Nos. 2583/1 and 2583/2 (Old CTS Nos.2583 to 2596) admeasuring in aggregate 763.20 sq.mtrs. lying, being and situate at Military Road (F. J. Nehru Road), Vakola, Santacruz (East), Mumbai-400055 of Village Kole Kalyan, Taluka Andheri in the Registration District of Mumbai Suburban.

Mumbai, dated this 14th day of June, 2024.

Jason Vas, Partner,
P Vas & Co.,
Advocates & Solicitors,
A/1, "Liberty", 1st Floor,
Plot No. 98-B, Hill Road,
Bandra (W), Mumbai-400050
e-mail : mail@pvasco.com

IN THE DEBT'S RECOVERY TRIBUNAL NO. 2
MTNL BHAVAN, 3RD FLOOR, STRAND ROAD, APOLLO BANDAR COLABA MARKET, COLABA, MUMBAI - 400005.
ORIGINAL APPLICATION NO. 675 OF 2023 Exh.11

ICICI Bank Ltd. ...APPLICANT V/s.
M/s. Splind Electronics and Home Appliances Pvt. Ltd. & Ors. ...DEFENDANTS

Name & address of all the defendants.
1. Splind Electronics and Home Appliances Pvt. Ltd., 325, Avior Nirmal Galaxy, LBS Marg, Mulund West, Mumbai- 400080
2. Mr. Vinayak Ghule E-2-101, New Kunjivihar CHS, Jai Bhavani Mata Road, Amboli, Andheri (West) -400058

SUMMONS

Whereas O.A. No. was listed before Hon'ble Presiding Officer on 19.10.2023.
Whereas this Hon'ble Tribunal is pleased to issue summons/Notice on the said application under Section 19(4) of the Act, (O.A) filed against you for recovery of debt of Rs. 3,53,49,080.29/- (application along with copies of documents etc. annexed)

Whereas the service of summons could not be effected in ordinary manner and whereas the Application for Substituted service has been allowed by this Hon'ble Tribunal.

In accordance with Sub-Section (4) of Section 19 of the Act you the defendants are directed as under-
(i) To Show cause within 30 (thirty) days of the service of summons as to why relief prayed for should not be granted;
(ii) To Disclose particulars of properties or assets other than properties and asset specified by the applicant under Serial Number 3A of the Original Application;
(iii) You are restrained from dealing with or disposing of such assets or other assets, and properties disclosed under Serial Number 3A of the Original Application, pending hearing and disposal of the application for attachment of the properties;
(iv) You shall not transfer by way of sale or otherwise, or otherwise, except in the ordinary course of his business any of the assets over which security interest is created and/or other asset and properties specified or disclosed under Serial Number 3A of the original application without the prior approval of the Tribunal.
(v) You shall be liable to account for the sale proceeds realised by sole of secured asset or other assets and properties in the ordinary course of business and deposit such proceeds in the account maintained with bank of financial institutions holding security interest over such assets.

You are also directed to file written statement with a copy thereof furnished to the at 11:00 am failing which such statement and to appear before DRT-II on 19/07/2024 application shall be heard and decided in your absence.

Given under my hand and the seal of this Tribunal on this 10th day of April, 2024.

IC Registrar
DRT-II, Mumbai

EASTERN RAILWAY
Tender Notice No: SANDT/CON/ HWH/TN/06/2024, Dated: 11.06.2024.

Tender No: **SANDT-CON-06-2024-HWH**, Open Tender is invited through e-tendering procedure by Dy. Chief Signal & Telecommunication Engineer (Con), Eastern Railway, Howrah, 371, Telkol Ghat Road, Howrah-711011 from experienced Signalling & Telecommunication Contractors holding valid Contractor's license, Partnership firms etc. with adequate financial capacity and sufficient experience for the following work: Name of the Work: Telecom Work of OFC and Quad Cable based Telecommunication System Including Supply, Installation, Testing, Commissioning and Failure Rectification work in relation to different telecom Activities (eg. Jassidi Bye pass Line, Sitarampur-Jhajha Capacity Augmentation work, Sitarampur Bypass, Madhupur Bypass, Sainthia Bypass, DGR-DCOP 5th Line Work etc.) and corresponding associated S&T and Engineering activities at different stations in Asanol Division and Sainthia Station (for Sainthia Bypass Work) in Howrah Division of Eastern Railway. Approx. Tender value: Rs. 16,25,37,068/- . Earnest Money Deposit: Rs. 9,62,700/- to be deposited in favour of FA & CAO/Con/Eastern Railway/ Kolkata. Cost of the Tender Document: Rs. 0.00. Completion Period of the Work: 12 (Twelve) Months from the Date of issue of LOA. Validity of Offer and Earnest money should be 90 days from date of Opening Tender. Date & Time of Closing of Tender: 05.07.2024 at 15:00 hrs. The Tender Documents can be downloaded and bids can be submitted at www.ireps.gov.in after online payment of "Cost of Tender Document" and "Earnest Money" as mentioned above against this tender on or before the tender closing date and time mentioned above. Tenders complete in all respects and with all documents as stated above should be uploaded at www.ireps.gov.in against this tender. Bidding for the tender is to be submitted through e-tendering on above website. Manual Offers are not allowed against this tender. Any manual offer if received shall not be accepted and will be summarily rejected. Tender Documents, details of tender notice, corrigendum/s issued from time to time (if any) and other basic information are available at www.ireps.gov.in. Detail tender notice can also be seen in the notice board of Dy. Chief Signal & Telecom. Engineer (Con), Eastern Railway , 371 Telkol Ghat Road, Howrah -711011.

CON-28/2024-25
Tender Notices are also available at websites : www.einindianrailways.gov.in/www.ireps.gov.in

Follow us at: [@EasternRailway](https://www.facebook.com/EasternRailway) [@easternrailwayheadquarter](https://www.facebook.com/easternrailwayheadquarter)

WESTERN RAILWAY
PROVISION OF MULTI PURPOSE STALL (MPS)

E-Auction to be conducted for Multi Purpose Stall at C & D category Stations & Tea Stalls at "D" category stations for the month of June 2024.

Sr. No.	AUCTION CATALOGUE No.	STATION	LOCATION
1	MMCT-CTG-24-6	Vangaon	PF No. 1 between pillar No. 19 & 20.
2	MMCT-CTG-24-6	Amalsad	PF No. 1 at CH 285 to 290 m.
3	MMCT-CTG-24-6	Saphale	PF No. 2 between pillar no. 25 & 26.
4	MMCT-CTG-24-6	Dahisar	PF No. 2/3 between pillar no. 25 & 26.
5	MMCT-CTG-24-6	Boisar	Concourse Hall
6	MMCT-CTG-24-6	Sanjan	Waiting Hall facing PF No.1.

The above auction catalogue Type of Unit: Multi Purpose Stall (MPS), Area (Sq. Ft): 60. Date of e-Auction: 24.06.2024 & Time of e-Auction: 12:00 hrs.

Sr. No.	AUCTION CATALOGUE No.	STATION	LOCATION
1	MMCT-CTG-24-5	Dondaicha	PF No. 2, 05 meter distance from OHE mast KM No. 190/26 towards Jalgaon side.
2	MMCT-CTG-24-5	Nardana	PF no. 1 near entrance to new station building.

The above auction catalogue Type of Unit: Tea Stall, Area (Sq. Ft): 60. Date of e-Auction: 24.06.2024 & Time of e-Auction: 12:00 hrs.

Note: Prospective bidders are requested to visit e-Auction leasing module on IREPS website www.ireps.gov.in. The lot wise details are available there in under the mentioned catalogue. 0230

Like us on: [facebook.com/WesternRly](https://www.facebook.com/WesternRly) Follow us on: twitter.com/WesternRly

SYMBOLIC POSSESSION NOTICE

ICICI Bank Branch Office: ICICI Bank Limited Plot No-23, Shal Tower, 3rd Floor, New Rohtak Road, Karol Bagh, New Delhi-110005

The Authorised ICICI Bank Officer under the Securitisation, Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of the powers conferred under section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules 2002, issued Demand Notices to the borrower(s) mentioned below, to repay the amount mentioned in the Notice within 60 days from the date of receipt of the said Notice.

Having failed to repay the amount, the Notice is issued to the borrower and the public in general that the undersigned has taken symbolic possession of the property described below, by exercising powers conferred on him/her under Section 13(4) of the said Act read with Rule 8 of the said rules on the below-mentioned dates. The borrower in particular and the public in general are hereby cautioned not to deal with the property. Any dealings with the property will be subject to charges of ICICI Bank Limited.

Sr. No.	Name of the Borrower(s)/ Loan Account Number	Description of Property/ Date of Symbolic Possession	Date of Demand Notice/ Amount in Demand Notice (Rs)	Name of Branch
1.	Atul Sharma/ Shri Ram Sharma/ LBAGR00004843476	Plot No.89, Kharsa No.115 Minjumla, Kanchar Garden, Mauza Kahrli, Paragana Sadar, Tehsil And District Agra, Uttar Pradesh 282001./ June 11, 2024	February 28, 2024 Rs. 9,93,572/-	Agra/ Mumbai

The above-mentioned borrower(s)/guarantor(s) is/are hereby issued a 30 day Notice to repay the amount, else the mortgaged properties will be sold for 30 days from the date of publishing this Notice, as per the provisions under Rules 8 and 9 of Security Interest (Enforcement) Rules 2002.

Date: June 14, 2024
Place: Mumbai

Sincerely Authorised Signatory
For ICICI Bank Ltd.

Public Notice - Demand Notice u/s

रेल्वेप्रमाणे एअरवेजचे नवे धोरण

भारताला २०४७ पर्यंत स्वतःला विकसित करायचे आहे. विकसित भारत या संकल्पनेमध्ये अनेक गोष्टींचा किंवा मुद्यांचा समावेश होतो. ज्यामध्ये उद्योग क्षेत्राला सर्वाधिक महत्त्व येते. भारतासारख्या देशात शेती उद्योगाचाही सर्वात मोठा वाटा असल्याने औद्योगिकरणबरोबरच शेतीचेही व्यावसायिकरण आवश्यक ठरते. देशाचा आर्थिक विकास वेगाने झाला पाहिजे. तो घडवून आणण्यासाठी सर्व क्षेत्रांमध्ये काही महत्त्वाचे बदल आवश्यक ठरतात. विशेष म्हणजे विकसित होण्यासाठी तशा प्रकारचा दृष्टीकोन आणि अभ्यास असलेला वाढविलेला गरजेचा असतो. तंत्रज्ञानाला अधिकाधिक वेगाने आत्मसात करणे आणि विकासाचे ध्येय गाठणे शक्य होऊ शकते. दळणवळण, संपर्क, संवाद या गोष्टींना प्राधान्य देऊन आवश्यक त्या पायाभूत सुविधा निर्माण करणे गरजेचे ठरते. एकूणच आजच्या वेगवान युगामध्ये कमीत कमी वेळात, कमीत कमी खर्चात अधिकाधिक काम करण्याकडे लोकांचा कल असतो. किंबहुना उद्योग व्यवसाय करणाऱ्यांना त्याची अत्यंत आवश्यकता असते. विकसित भारताच्या या संकल्पामध्ये प्रत्येक क्षेत्र आपापला वाटा उचलतेच. जसे रेल्वे वाहतूक, रस्ते वाहतूक, जल वाहतूक, आणि हवाई वाहतूकीमध्ये गेल्या काही वर्षात बरेच मोठे बदल होत आहेत. दळणवळणाची ही प्रमुख साधने किंवा माध्यमे असल्याने यांच्या सेवा बळकट करणे आणि त्या सोयीप्रमाणे उपलब्ध असणे खूप गरजेचे ठरते. १९९० च्या दशकापासून मुक्त आर्थिक धोरणाचे पडघम वाजू लागले आणि विकासासाठी आवश्यक असलेल्या या सर्व सोयीसुविधांना प्राधान्य मिळाले. त्यातला महत्त्वाचा बदल म्हणजे एकेकाळी सामान्य माणसांसाठी दुर्लभ किंवा अशक्य वाटणारा हवाई प्रवास अनेकांसाठी खूप सुलभ झाला. उद्योग व्यवसायाबरोबरच पर्यटनाच्यानिमित्ताने हवाई वाहतूक व्यवसायासुद्धा बरेच चांगले दिवस आले. दहा वर्षांपूर्वी तर केंद्र सरकारने उडान नावाचा प्रकल्प सुरू करून संपूर्ण देशात मध्यम आकाराच्या शहरांमध्येसुद्धा विमानतळ उभारण्याची घोषणा केली गेली आणि त्यातली पन्नास टक्क्यापेक्षा जास्त विमानतळे आज कार्यरतही झालेली आहेत.

वेगाने वाढणारा हवाई उद्योग

आज तर या हवाई वाहतूकीची अनिवार्यता एवढी वाढली आहे की, रेल्वेच्या वातानुकूलित प्रवासाच्या भाड्यात जवळच्या शहरांमधला हवाई प्रवासही होऊ शकतो. एकूणच गेल्या पाच वर्षांमध्ये हवाई वाहतूक व्यवसायाला चांगले दिवस आले आहेतच. आणि सामान्य माणूससुद्धा आता तितक्याच सहजपणाने विमान प्रवास करू लागला आहे. म्हणजेच सामान्यांच्या टप्प्यात आलेला हा हवाई प्रवास अधिक सुलभ करण्याचा नव्या सरकारचा विचार आहे. केंद्रात नवीन मंत्रिमंडळ आले. आणि नव्या मंत्र्यांनी आपल्या कामाचा प्राधान्यक्रम सांगताना हा हवाई प्रवास अधिकाधिक सामान्य माणसांना परवडेल अशा पद्धतीने उपलब्ध करून देण्याचा आपला विचार असल्याचे त्यांनी म्हटले आहे. त्यांनी इंद्रजीमध्ये वापरलेले शब्द लक्षात घेतले तर त्याचे महत्त्वही आपोआप सिद्ध होते. रेल्वेप्रमाणे एअरवेज सामान्यांना उपलब्ध

होईल अशा प्रकारची धोरण राबवण्याचा सरकारचा विचार आहे. रेल्वेप्रमाणे एअरवेज अशी जर संकल्पना असेल तर त्याचे निश्चितच स्वागत केले पाहिजे. आज अनेक कारणांमुळे बऱ्याच सामान्य माणसांना हवाई प्रवास त्यांच्या आवाक्यात येत नाही. भरमसाठ भाडे आणि हवाई प्रवासाचे सगळे सोपस्कार या सगळ्या किचकट बाबींमुळे सामान्य माणूस हवाई प्रवास करण्याचे टाळतो. किंवा त्याला ते काहीवेळेला अशक्यही होते. परंतु जर का रेल्वे वाहतूकीप्रमाणे विमान वाहतूक सहज आणि सोपी केली गेली. म्हणजेच देशातल्या अधिकाधिक गावांमधून विमानसेवा उपलब्ध झाली तर त्याचा निश्चितच लोक लाभ घेतील. विमानप्रवासाची भाडी काहीवेळेला अजूनही उच्च असतात. त्यांनादेखील नियंत्रणात आणून हा विमानप्रवास सामान्यांच्या आवाक्यात आणला गेला पाहिजे. अगदी आपल्या महाराष्ट्राचे जरी उदाहरण घेतले तरी आज पुणे, सोलापूर, कोल्हापूर. औरंगाबाद, नाशिक, जळगाव, नागपूर या मध्यम आकाराच्या शहरांमधूनसुद्धा मोठ्या संख्येने लोक विमान प्रवास करू लागले आहेत. कारण तशा सोयी उपलब्ध झाल्याने तिचा उपयोग करून घेतला जातो. उद्योग व्यावसायिकांबरोबरच तातडीच्या कामासाठी किंवा अगदी केवळ पर्यटनासाठीसुद्धा सामान्य माणूस हवाई प्रवासाला प्राधान्य देऊ लागला आहे.

स्वस्त आणि सर्वात जास्त

विकसित भारताचे जे काही मापदंड आहेत त्यामध्ये अशा प्रकारचे स्वस्तातले जलद दळणवळण किंवा प्रवासाची सुविधा म्हणूनच अनिवार्य ठरते. या सुविधा जितक्या स्वस्त आणि जास्त असतील. तितका विकासाचा वेगही वाढतो. याचे उदाहरण आणि ठळक उदाहरण म्हणून मुंबईचे उदाहरण घेऊन लोकांची ने-आण करणारी ही व्यवस्था या उद्योग नगरीचे अत्यंत महत्त्वाचे माध्यम ठरले. वेळ, पैसा, आणि शक्तीची बचत करणारी ही माध्यमे मुंबईच्या विकासाला मोठाच हातभार लावणारी ठरली. काहीसा तसाच प्रकार कोलकाता, दिल्ली, अहमदाबाद, बंगलोर या शहरांचा आहे. जिथे जिथे दळणवळणाची साधने स्वस्तात आणि सर्वात जास्त उपलब्ध झाली त्या त्या ठिकाणचा विकास वेगाने घडून आलेला आहे. आता तर विज्ञान, तंत्रज्ञानाने संपूर्ण जग हीच एक बाजारपेठ झाली आहे. जगभर वेगवेगळ्या देशांचा प्रवास करणाऱ्यांची संख्या प्रचंड प्रमाणात वाढलेली आहे. वेगवेगळ्या कारणांसाठी होणारा हा हवाई प्रवास अगदी पर्यटन उद्योगातही क्रांती घडवतो आहे. गेल्या वर्षभरात संपूर्ण देशामध्ये जवळपास दहा ते बारा कोटी लोकांनी हवाई प्रवास केल्याचे सांगितले जाते. हीच सेवा जर सहजपणे आणि स्वस्तात उपलब्ध झाली तर त्याचा उपयोग करणाऱ्यांची संख्याही मोठ्या प्रमाणात वाढेल. त्यातून उद्योग, व्यवसाय, रोजगार या सगळ्यांनाच एक चालना मिळू शकते. विकसित भारताचे धोरण राबवायचे असेल तर सामान्यांच्या आवाक्यात काही गोष्टी आल्या पाहिजेत.

रुद्रफोर्डचा षटकारांचा पाऊस, नाबाद ६८ धावा वेस्ट इंडिजचा न्यूझीलंडवर १३ धावांनी विजय

टी-२० वर्ल्डकपमध्ये आज यजमान वेस्ट इंडिजने न्यूझीलंडवर १३ धावांनी विजय मिळवून सुपर ८ मध्ये प्रवेश केला. तर न्यूझीलंडचे आव्हान जवळपास संपुष्टात आले आहे. विंडीजच्या विजयात ६ षटकार ठोकून नाबाद ६८ धावा करणाऱ्या रुद्रफोर्डचे मोठे योगदान आहे.



वेस्ट इंडिजला सन्मानजनक धावसंख्येपर्यंत नेले, जे त्यांच्या विजयासाठी पुरेसे ठरले. त्यानंतर लक्ष्याचा पाठलाग करताना न्यूझीलंडला मर्यादीत २० षटकांत ९ बाद १६९ इतक्याच धावा करता आल्या. धावांचा पाठलाग करताना किवी संघाची सुरुवात निराशाजनक झाली. र्लेन फिलिप्सने संघाकडून सर्वाधिक ४० धावा केल्या. या व्यतिरिक्त कोणत्याही फलंदाजाला मोठी खेळी खेळता आली नाही. कॅरेबियन गोलंदाजांसमोर किवी संघ ढेपाळला. वेस्ट इंडिजकडून अझारी जोसेफने सर्वाधिक ४ बळी घेतले. त्याने ४ षटकात केवळ १९ धावा दिल्या. याशिवाय फिरकीपटू गुडकेश मोतीने ३ विकेट्स घेतल्या. यश अकिल हुसेन आणि आंद्रे रसेल यांना प्रत्येकी १-१ विकेट मिळाली.

त्रिनिदाद विंडीज-न्यूझीलंड सामन्यात वेस्ट इंडिजकडून उत्कृष्ट गोलंदाजीचा नमुना पाहायला मिळाला. वेस्ट इंडिजचा संघ न्यूझीलंडला ठरविक अंतरावर धक्के देत राहिला, ज्यामुळे न्यूझीलंड धावांचा पाठलाग करण्यासाठी अयशस्वी ठरला.

वेस्ट इंडिजकडून शेरफेन रुद्रफोर्डने निर्णायक खेळी केली. त्यांनी ३९ चेंडूत नाबाद ६८ धावा ठोकल्या. आपल्या या खेळीत त्याने २ चौकार आणि ६ उरुंग षटकार ठोकले. त्रिनिदादच्या ब्रायन लारा स्टॅडियमवर झालेल्या सामन्यात न्यूझीलंडने टॉस जिंकून गोलंदाजी करण्याचा निर्णय

घेतला होता, जो त्यांच्यावरच उलटला. प्रथम फलंदाजी करताना वेस्ट इंडिजने २० षटकांत ९ बाद १४९ धावा केल्या. किवी गोलंदाजांनी सुरुवातीला चांगली गोलंदाजी केली आणि ३० धावांच्या स्कोअरवर ५ विकेट्स घेतल्या होत्या. पण इथून शेरफेन रुद्रफोर्डने शानदार खेळी करत

विजयाच्या हॅट्ट्रिकसह भारत सुपर ८मध्ये

न्यूयॉर्क- वर्ल्डकपमध्ये 'अ' गटात भारताने यजमान अमेरिकेचा ७ गडी राखून पराभव करीत सुपर ८ मध्ये प्रवेश केला. भारताचा हा सलग तिसरा विजय असून 'अ' गटात भारत आघाडीवर आहे. अमेरिकेने प्रथम फलंदाजी करताना २० षटकांत १११ धावा केल्या. इंडियाची १११ धावांचा पाठलाग करताना नाजूक स्थिती झाली होती. मुंबईकर सौरभ नेवाळकर याने विराट कोहली याला गोल्डन डक आऊट केले. तर सौरभने रोहित शर्मा यालाही ३ धावांवर बाद करत मैदानबाहेरचा रस्ता दाखवला.

विजयाच्या हॅट्ट्रिकसह भारत सुपर ८मध्ये प्रवेश केला. भारताचा हा सलग तिसरा विजय असून 'अ' गटात भारत आघाडीवर आहे. अमेरिकेने प्रथम फलंदाजी करताना २० षटकांत १११ धावा केल्या. इंडियाची १११ धावांचा पाठलाग करताना नाजूक स्थिती झाली होती. मुंबईकर सौरभ नेवाळकर याने विराट कोहली याला गोल्डन डक आऊट केले. तर सौरभने रोहित शर्मा यालाही ३ धावांवर बाद करत मैदानबाहेरचा रस्ता दाखवला.

सार्वजनिक सूचना	
(भारतीय नादारी आणि दिवाळखोरी मंडळ संविधान, २०१६ चा सेक्शन १०२ अंतर्गत)	
श्री. राहुल सुरी यांच्या धनकोचे लक्ष वेधण्यासाठी	
अ. क्र.	प्रस्तुत नपशील
१	वैयक्तिक जमिनीचे नाव (पैकी) श्री. राहुल सुरी
२	वैयक्तिक जमिनीच्या नोंदणीकृत कार्यालयाचा / प्रमुख कार्यालयाचा पत्ता ५, विकास पार्क, जलवृक्षी नौपल्लव, जुहू तारा रोड, जुहू, मुंबई - ४०००१९.
३	व्यापिक प्राधिकाऱ्याच्या आदेशाच्या तपशील एमसीएनटी मुंबई (खंडणी-४) आदेश दिनांक ७ जून, २०२४, वैयक्तिक जमिनीच्या विक्रय नादारी विधेन प्रक्रिया सुरू करण्यासाठी (अक्रम क्र. सी. सी. (आयबी)/१४८५/एचबी/२०२०)
४	नादारी विधेन प्रक्रिया प्रारंभीची तारीख ७ जून, २०२४
५	विधेन व्यवसायिकाचे नाव आणि नोंदणी क्रमांक श्री. नितीन ओम कोठारी (IBBI/PA/003/PA-ICAI-N-00243/2019-2020/1713477)
६	मंडळाकडे नोंदणीकृत असून विधेन व्यवसायिकाचा पत्ता आणि ई-मेल ५९-३०१, अलिका नगर, लोखंडवाला टाऊनशिप, कांदिवली पूर्व, मुंबई - ४००१०१, महाराष्ट्र. ई-मेल: cakothari@gmail.com
७	विधेन व्यवसायिकाबरोबर संपर्कित वारपण्यासाठी पत्ता आणि ई-मेल ५९-३०१, अलिका नगर, लोखंडवाला टाऊनशिप, कांदिवली पूर्व, मुंबई - ४००१०१, महाराष्ट्र. ई-मेल: ipnalkothari@gmail.com
८	दावे सादर करण्याची अंतिम तारीख ५ जून २०२४

फॉर्म ए	
जारीर उद्योषणा	
(भारतीय नादारी आणि दिवाळखोरी मंडळ, (कोर्पोरेट व्यावसायिकांना नादारी विधेन प्रक्रिया) विनियमन २०१६ च्या विनियमन ६ अंतर्गत)	
अमेया इको-झोन डेव्हलपमेंट प्रा. लि. च्या धनकोचे लक्ष वेधण्यासाठी	
अ. क्र.	प्रस्तुत नपशील
१	कोर्पोरेट कंपनीचे नाव अमेया इको-झोन डेव्हलपमेंट प्रायव्हेट लिमिटेड
२	कोर्पोरेट कंपनीच्या स्थापनेची तारीख ३० जानेवारी, २००६
३	प्राधिकरण ज्या अंतर्गत कोर्पोरेट कंपनीची स्थापना/नोंदणीकरण झाले कंपनी निबंधक, मुंबई, महाराष्ट्र
४	कोर्पोरेट कंपनीच्या कोर्पोरेट ओळख क्र. / मशीनित दस्तिये ओळख क्र. U45200MH2007PTC167389
५	कोर्पोरेट कंपनीच्या नोंदणीकृत कार्यालयाचा आणि प्रमुख कार्यालयाचा (असल्यास) पत्ता १०३, अमेया हिल्स, रावठुंगार कॉर्नर, जयविक्रम रोड, अहोबे (परिपंच), मुंबई - ४०००५८, महाराष्ट्र.
६	कोर्पोरेट कंपनीच्या संबंधित दिवाळखोरी प्रारंभाची तारीख अहोबेची तारीख - ७ जून, २०२४ अहोबे प्राप्त झाल्याची तारीख - १३ जून, २०२४
७	नादारी विधेन प्रक्रिया बंद होण्याची अनुमानित तारीख १० डिसेंबर, २०२४ (अहोबे प्राप्त झाल्याच्या तारखेपासून)
८	अंतिम विधेन व्यावसायिक म्हणून कार्यरत नादारी व्यावसायिकांचे नाव आणि नोंदणी क्रमांक अश्विनी अश्विनीप्रसाद सुर्वान (IBBI/PA/003/PA-ICAI-N-00243/2019-2020/12839)
९	मंडळाकडे नोंदणीकृत असल्यास, अंतिम विधेन व्यावसायिकांचे नव्या कार्यरत नादारी व्यावसायिकांचा पत्ता आणि ई-मेल पत्ता : १३२१, मेकर चेंबर ५, नरीमन पॉईंट, मुंबई - ४०००२१. ई-मेल : rp.ameyadevelopers@gmail.com
१०	अंतिम विधेन व्यावसायिकांबरोबर संपर्कित वारपण्यासाठी पत्ता आणि ई-मेल पत्ता : १३२१, मेकर चेंबर ५, नरीमन पॉईंट, मुंबई - ४०००२१. ई-मेल : rp.ameyadevelopers@gmail.com
११	दावे सादर करण्याची अंतिम तारीख २९ जून, २०२४ (अहोबे प्राप्त झाल्याच्या तारखेपासून)
१२	अंतिम विधेन व्यावसायिकांवर निर्धारित, सेक्शन २१ च्या अन्वये (१) एच व्हा कमन (बी) अंतर्गत कोर्पोरेट, धनकोचे प्रारंभ
१३	प्रारंभिक धनकोचे अंतिम प्रतिक्रिया म्हणून काम करण्यासाठी अंतिम नादारी व्यावसायिकांचे नाव (पर्यटक प्रारंभिक तारीख) लागू नाही
१४	(३) संबंधित प्रारंभ आणि (४) अंतिम प्रतिक्रिया तपशील येथे वेब लिंक : https://ibbi.gov.in/en/home/downloads

फॉर्म ए	
जारीर उद्योषणा	
(भारतीय नादारी आणि दिवाळखोरी मंडळ, (कोर्पोरेट व्यावसायिकांना दिवाळखोरी टाटा प्रक्रिया) विनियमन, २०१६ च्या विनियमन ६ अंतर्गत)	
ट्रान्सपरन्ट फूड टेक्नोलॉजिस्ट्स प्रायव्हेट लिमिटेडच्या धनकोचे लक्ष वेधण्याकरिता	
अ. क्र.	प्रस्तुत नपशील
१.	कोर्पोरेट कंपनीचे नाव ट्रान्सपरन्ट फूड टेक्नोलॉजिस्ट्स प्रायव्हेट लिमिटेड
२.	कोर्पोरेट कंपनीच्या स्थापनेची तारीख १६ फेब्रुवारी, २०१९
३.	प्राधिकरण ज्या अंतर्गत कोर्पोरेट कंपनीची स्थापना/नोंदणीकरण झाले आरओसी मुंबई
४.	कोर्पोरेट कंपनीच्या कोर्पोरेट ओळख क्रमांक / मशीनित दस्तिये ओळख क्रमांक U15494PN2011PTC138555
५.	कोर्पोरेट कंपनीच्या नोंदणीकृत कार्यालयाचा आणि प्रमुख कार्यालयाचा (जर असल्यास) पत्ता पुष्पा हार्दिस, १२वा मजला, किंबवडी कॉर्नर पुणे - सातारा रस्ता, पुणे - ४११०२७
६.	कोर्पोरेट कंपनीच्या संबंधित दिवाळखोरी सुरू होण्याची तारीख १३ जून, २०२४
७.	दिवाळखोरी टाटा प्रक्रिया पारितोषासाठी अंदाजित दिनांक १ डिसेंबर, २०२४
८.	अंतिम टाटा व्यावसायिक म्हणून काम पाहणाऱ्या व्यावसायिकांचे नाव आणि नोंदणीकरण क्रमांक श्री. मी. मंगेश रमेशचंद्र जैन (IBBI/PA/001/PA-P01055/2017-2018/11748)
९.	मंडळाकडे नोंदणीकृत असल्यास, अंतिम टाटा व्यावसायिकांचा पत्ता आणि ई-मेल पत्ता : ११००१, समग्र, सेक्टर मोटेरॉजवळ, पश्चिम दुराणी महामार्ग, कोर्टवडी (पूर्व), मुंबई ४०००६६. ई-मेल: jaunmayank@gmail.com मोबाईल: +९१९९१९२७३२९०
१०.	अंतिम टाटा व्यावसायिकांबरोबर संपर्कित वारपण्यासाठी पत्ता आणि ई-मेल पत्ता : ११००१, समग्र, सेक्टर मोटेरॉजवळ, पश्चिम दुराणी महामार्ग, कोर्टवडी (पूर्व), मुंबई ४०००६६. ई-मेल: mtlp.corp@gmail.com
११.	दावे सादर करण्याची अंतिम तारीख २९ जून, २०२४
१२.	अंतिम टाटा व्यावसायिकांवर निर्धारित, सेक्शन २१ च्या अन्वये (१) एच व्हा कमन (बी) अंतर्गत कोर्पोरेट, धनकोचे प्रारंभ
१३.	प्रारंभिक धनकोचे अंतिम प्रतिक्रिया म्हणून काम करण्यासाठी अंतिम नादारी व्यावसायिकांचे नाव (पर्यटक प्रारंभिक तारीख) लागू नाही
१४.	(३) संबंधित प्रारंभ आणि (४) अंतिम प्रतिक्रिया तपशील येथे वेब लिंक: https://ibbi.gov.in/en/home/downloads

बृहन्मुंबई महानगरपालिका

जाहीर सूचना याद्वारे सूचना देण्यात येते की, गाव मरोठ्या सी.टी.एस. क्र. १६४६ धारण केलेल्या जमिनीचे मालक श्री. नितीन राज मावडाट, विधूर नितिन मारवाह आणि प्रवत नितिन मारवाह हे, विशेष करून या खालील सूचीमध्ये दिवलेले कोणतेही बोधोपचाराने मुक्त असलेली, 'के/पूर्व' प्रमाणाच्या मंजूर विकास योजना २०२४ लुसार १८.३० मीटर रॅन्ड आर.एल. द्वारे बांधित असलेली जमीन बृहन्मुंबई विकास नियंत्रण आणि प्रोत्साहन विनियमन, २०३४ च्या विनियमन क्र. २२ च्या तरतुदीनुसार विकास अधिकार प्रमाणपत्राच्या स्वरूपात विकास अधिकारांचे हस्तांतरण (टी.बी.आर.) मंजूर करण्याच्या बद्दल्यात बृहन्मुंबई महानगर पालिकेस (बृ. मुं. म. पा.) निःशुल्क हस्तांतरित करण्यासाठी पुढे आले आहेत.

कोणत्या व्यक्ती अथवा व्यक्तींचा (स्वतंत्र व्यक्ती, संस्था, कंपनी, व्यक्तींची संघटना, वैधानिक मंडळे/संस्था किंवा अन्य हस्त प्राधिकरण, इ. अशा अर्थाने आणि समाविष्ट) यांचा याखाली लिहिलेल्या अनुसूचीमध्ये उल्लेखित सदर जमीन किंवा तिच्या कोणत्याही भागावर मालकी, विक्री, अर्जाबाबत, हस्तांतरण, भाडेपट्टी, उप-भाडेपट्टी, गहाणपट, भेट, भाडेकरू, लिहू अॅड हलाने, न्याय, वारसा, वरीयत, ताबा, देखभाल, हायपोथेकेशन, प्रभार, धारणाधिकार, वहीवाट, खटला, कोणत्याही स्वरूपाचा विवाद या मार्गे आणि प्रमाणे कोणताही हिस्सा, हक्क, शीर्षक, हितसंबंध, दावा, मागणी किंवा आक्षेप असल्यास अथवा इतर कोणताही हक्क किंवा कोणत्याही स्वरूपाचा हितसंबंध असल्यास त्यांना याद्वारे सूचित करण्यात येते की, त्यांनी त्याबाबत कागदोपत्री प्रमाण/पुरावा किंवा अशा कोणत्याही कथित दावा/आक्षेपाकरिता न्यायालयाचे आदेश यासह सदर सूचना प्रसिद्ध झाल्यापासून १५ (पंधरा) दिवसांच्या आत मिन्सवास्तविकीकारांना कायदा अधिकारी यांचे कार्यालय, कायदा विभाग, महानगरपालिका मुख्य कार्यालय (अॅडव्होकेट बिल्डिंग), ३ रा मजला, महापालिका मार्ग, फोर्ट, मुंबई ४०० ००१ येथे लिखित स्वरूपात अवगत करावे, अन्यथा असा दावा किंवा मागणी सर्व हेतू आणि उद्देशांकरिता सोडून दिले असे समजण्यात येईल.

वर उल्लेखितानुसार जमिनीचा दावा अथवा आक्षेप प्राप्त न झाल्यास असा कोणताही कथित दावा अथवा हितसंबंध सर्व हेतू आणि उद्देशांकरिता सोडून दिले असे मानण्यात येऊन त्याबाबत कोणताही संदर्भ देता किंवा लक्ष न देता बृहन्मुंबईच्या कोणत्याही अधिकारामध्ये टी.बी.आर. मंजूर करण्याची प्रक्रिया सुरू करेल आणि त्यापश्चात असा कोणताही दावा अथवा हितसंबंध बृहन्मुंबई बाधित नसेल.

वर उल्लेखित अनुसूची :-
(टीडीआर/डब्ल्यूएसआय/केई-१०५३)

मधील १८.३० मीटर रॅन्ड आर.एल. द्वारे बांधित, मुंबई शहर आणि मुंबई उपनगरच्या नोंदणीकरण जिल्हा आणि उप-जिल्ह्यामधील गाव मरोठ्या सी. टी.एस. क्र. १६४६ धारण केलेल्या आणि रिव्हात असलेल्या आणि वसलेल्या गोमनाप १२४०.०० चौ.मीटर किंवा साधारण तेवढ्याच रिव्हात जमीन किंवा मैदानाचे सर्व खंड आणि तुकडे आणि तिच्या सीमा खालीलप्रमाणे:	पुर्वेस किंवा त्यादिशेने	गाव मरोठ्या सी.टी.एस. क्र. १६४७, १६४८/३, १६४९
	पश्चिमेस किंवा त्यादिशेने	विद्यमान रस्ता, गाव मरोठ्या सी.टी.एस. क्र. १२५/७
	दक्षिणेस किंवा त्यादिशेने	गाव मरोठ्या सी.टी.एस. क्र. १६२८ आणि १६४९
	उत्तरेस किंवा त्यादिशेने	विद्यमान रस्ता, गाव मरोठ्या सी.टी.एस. क्र. १६४७

दि. १३ जून, २०२४

सही/-
(अॅड. सुनिल सोनानेणे)
वकील आणि कायदा अधिकारी
बृहन्मुंबई महानगरपालिकेकरिता

सुविचार
खंडाळा, रत्नागिरी. मो.वा. ९४२२२०६९११
चूक झाली की साध सोडणारे बरेच असतात, पण चूक कशी सुधारायची हे सांगणारे फार कमी असतात.

पंचांग
शुक्रवार १४ जून, २०२४
शक १९४६ क्रोधीनामसंवत्सर
ज्येष्ठ शुक्ल अष्टमी
नक्षत्र : उत्तरा फाल्गुनी
:- जन्मशाशी :-
००-०१ ते ११-५३ सिंह
११-५४ ते २४-०० कन्या
दुर्गाष्टमी, सूर्य मिथुन रात्री १२-२७, पुष्यकाळ दु. १२-३९ ते साव. ७-१६
रक्षादाता दिन, शुक्लादेवी पूजन

मुद्रक, प्रकाशक **सौ. जयश्री रमाकान्त खाडिलकर-पंडे** यांनी हे दैनिक नवाकाळ ऑफिस आणि नवाकाळ प्रेस (टाटा १) दंगट मीडिया प्रा.लि., पत्ता: प्लॉट नं. २२, दिवा एमआयडीसी, टीटीसी इंडस्ट्रीयल एरिया, विष्णू नगर, दिवा, नवी मुंबई - ४००००८. २) एलिनट ऑफसेट प्रिंटर्स प्रा.लि., पत्ता: प्लॉट नं. ७-१ आणि एफ ७-२/२, एमआयडीसी, शिरोली इंडस्ट्रीयल एरिया, शिरोली गाव, ता.हातकणगे, जिल्हा कोल्हापूर - ४९६२२ येथे छापून घेतले व नवाकाळ विल्डिग, १३ नवाकाळ पथ, खाडीलकर रोड, गिरगाव, मुंबई - ४००००४ येथे प्रसिद्ध केले.
संपादक : **रोहित रमाकान्त पंडे**
संपर्क : संपादक विभाग : ८६५२२०१४४०, जाहिरात विभाग : ८१०८११६४२३, ८१०८११६४२९, छोट्या जाहिराती: ८४२२८१७४४५. विवरण विभाग : ९५९४९३६४४१ ई-मेल navakal.1923@gmail.com 'नवाकाळ ऑफिस व नवाकाळ प्रेस'चे प्रकाशन दैनिक 'नवाकाळ' आर.पु.आय.क्र.१८१४/१७ स्थाना ७ मार्च १९२३/ फाल्गुन वद्य ५ शके १८४४
Printed and Published by **Jayshree Ramakant Khadilkar-Pande** On behalf of Navakal Office And Navakal Press. Printed at 1) Dangat Media Pvt. Ltd., Address : Plot No.22, Digha M.I.D.C., TTC Industrial Area, Vishnu Nagar, Digha, Navi Mumbai - 400 708. 2) Elegant Offset Pvt. Ltd., Address: Plot No.F7-1 & F7-2/2, M.I.D.C., Shiroli Industrial Area, Village Shiroli, Tal. Hatkanagle, Dist.Kolhapur-416122. Published at Navakal Building, 13 Navakal Path, Khadilkar Road, Girgaum, Mumbai - 400 004. Editor - **Rohit Ramakant Pande**

पाककृती
मटण खिमा समोसा
★ साहित्य - स्मशं केलेले मटण, तेल, समोसा शीट, चिरलेले कांदे, हिरव्या मिरच्या, कोथिंबीर, गरम मसाला पावडर, धणे पूड, हळद, आले, लसूण पेस्ट, मिरची पावडर, आवश्यकतेनुसार मीठ
★ कृती - सर्वप्रथम एक पॅन घ्या. कढईत थोडे तेल टाका. आता ते गरम करा. यानंतर गरम तेलात लसूण-आले पेस्ट, लाल लिखट, धणे पावडर, हळद, गरम मसाला, बारीक चिरलेली हिरवी मिरची, हे सर्व साहित्य एकत्र करा. मटणाचा खिमा टाका आणि हे सर्व साहित्य चमच्याच्या मदतीने चांगले मिसळा. आता हे सर्व साहित्य मध्यम आचेवर ४ ते ५ मिनिटे चांगले शिजवून घ्या. बारीक चिरलेले कांदे घालून मिसक करा. आता त्यात बारीक चिरलेली कोथिंबीर घालून मिसक करा. हे सर्व मिश्रण त्यात असलेले पाणी कोरडे होईपर्यंत शिजवावे लागेल. आता हे मिश्रण थोडे थंड होऊ द्या. यानंतर समोसा पत्ती घ्या आणि हाताच्या मदतीने शंकूच्या आकारात बनवा. आता त्यात तयार फिलिंग भरा आणि वरून कोर बंद करा. बंद करण्यापूर्वी, शंकूच्या वरच्या भागात थोडे कोरडे पीठ आणि पाणी लावा. जेणेकरून शंकूच्या वरचा भाग चांगला चिकटून राहतो आणि आतले मिश्रण बाहेर येण्याची भीती नाही. आता कढईत तेल टाका. तेल घालून चांगले गरम करा. तेल पूर्णपणे गरम झाल्यावर त्यात समोसे टाकून तळून घ्या. समोसे हलके तपकिरी होईपर्यंत तळावेच आहेत. तुमचा मटण खिमा समोसा तयार. हा समोसा तुम्ही चहासोबत किंवा सांसोबत सर्व्हे करू शकता.